

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1251
ANSWERED ON:03.03.2011
CENTRAL EMPLOYMENT GUARANTEE COUNCIL
Lingam Shri P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Central Employment Guarantee Council (CEGC), a statutory body under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been reconstituted;
- (b) if so, the details of the members of the new CEGC and the political party/ institution they belonged to;
- (c) whether the prescribed Rule under Section 10(3)
- (d) of the Mahatma Gandhi NREG Act has been followed in selecting the non-official members of the council; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)&(b): Central Employment Guarantee Council (CEGC) has been constituted under Mahatma Gandhi NREGA. However, term of some of its members has ended and filling up of the vacancies is under consideration.

(c)&(d): Yes, Sir. Section 10(3) (d) of the Mahatma Gandhi NREGA has been followed wherever CEGC has been constituted. The relevant provision is as under;

`not more than fifteen non-official members representing Panchayati Raj Institutions, organizations of workers and disadvantaged groups:

Provided that such non-official members shall include two chairpersons of District Panchayats nominated by the Central Government by rotation for a period of one year at a time:

Provided further that not less than one third of the non-official members nominated under this clause shall be women:

Provided also that not less than one third of the non-official members shall be belonging to the Scheduled Casters, the Scheduled Tribes, other backward classes and minorities.